

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 3090/2013

MA No. 291/2016

MA No. 292/2016

MA No. 1084/2018

New Delhi, this the 25th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Hari Mohan Meena
S/o Shri Bhajan Lal Meena,
R/o House No.GB-82, Pul Prahladpur,
Tuglqabad, New Delhi-110044.

Also at:

Office of Dy. Chief Engineer/TMC/L,
State Entry Road, New Delhi.

2. Prithvi Raj Meena,
S/o Shri Sri Chand Meena,
R/o Village & P.O. Ghoomna,
(Hadio ka Vas), Sikray Dausa,
Rajasthan.

Also at:

Office of Dy. Chief Engineer/TMC/L,
State Entry Road, New Delhi. .. Applicants

(By Advocate : None)

Versus

1. Union of India,
Ministry of Railways
Through Chairman,
Railway Board,
Rafi Marg, New Delhi-110001.
2. Mohd. Shafique,
Ex.Engineer, TMC/L,
State Entry Road, New Delhi.

3. Shri Balwan Singh, SPO/Engg.
Head Quarters Office, Baroda House,
New Delhi. .. Respondents

(By Advocate: Shri S.M. Arif)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman

The applicants were working as Helpers in the Northern Railway. The Helpers with certain length of service and possessing stipulated qualification are entitled to be included in the panel for appointment to the post of Tech.III/TMC. The names of the applicants were initially included in the panel. However, at a later stage it was noticed that they did not have the requisite length of qualifying service in TMC organisation. Pointing out the same, the respondents issued letter dated 01.07.2013 informing the applicants that their names have been removed from the panel.

The applicants challenge the same in this O.A.

2. The record discloses that on the past several occasions, there was no representation for the applicants. The case was taken up yesterday. Since there was no representation for the applicants, it was directed to list it today, by clearly mentioning that if the same situation continues, the O.A. would be dismissed for default or

decided on merits in accordance with Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

3. Today also, there is no representation for the applicants. We, therefore, dismiss the O.A. for default. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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